

Damage to railway property in Haryana

†1743. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway stations in Haryana which were damaged in arson by people demanding reservation and the details of different kinds of damage caused to the Railways in Haryana;

(b) whether it is a fact that laxity in timely prevention of loss to railway property by the Railway Protection Force and the State administration in Haryana has come to light; and

(c) the factual position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) 15 Railway stations (Dighal, Budhakhera, Julana, Pilukhera, Kinana, Machhrauli, Jajaiwanti, Damtan Sahib, Uchana, Jhajjar, Basai Dhankot, Charkhi Dadri, Manheru, Jharli and Bamla) in Haryana were damaged in arson by people demanding reservation. During the agitation, two Loco engines and 04 goods containers between Rajlugarhi and Gannaur Railway stations, 02 loco engines and one crane at Uchana station and 02 Track Machines and 02 camp coaches at Pilukhera railway station, were also set on fire by agitators. Damages were also reported at Gannaur railway station, 01 Level Crossing gate between Hansi-Satroad railway stations and at one gate near Loharu Station.

(b) and (c) Since 'Policing' on Railways is a State subject, prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains is the statutory responsibility of State Governments which they discharge through Government Railway Police (GRP). However, Railway Protection Force (RPF) supplements the efforts of GRP by deploying its staff in access control and escorting of important trains in affected sections. There was no laxity reported on the part of RPF towards prevention of loss to railway properties during the agitation in Haryana. 07 additional companies of Railway Protection Special Force were deployed in affected sections in Haryana. GRP/RPF has registered the cases against the offenders under relevant legal provisions.

† Original notice of the question was received in Hindi.